COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 278 OF 2017 &</u> IA NOS. 714, 715, 716, 717 & 718 OF 2017

Dated: 8th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Rattan India Power Ltd. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur

Mr. Vishrov Mukerjee Mr. Janmali Manikala

Ms. Sameer Darzi, Mr. Rahul Chouhan

(Reps.)

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

<u>ORDER</u>

Since the court fee has been deposited, I.A. No. 716 of 2017 becomes infructuous and is dismissed as such.

I.A. No. 718 of 2017 (for exemption from filing clear annexures) and I.A. No. 715 of 2017 (for exemption from filing certified copy of the impugned order) are allowed.

I.A. No. 714 of 2017

(Appln. for urgent listing)

We have heard learned counsel for the parties. For the reasons stated in the application, application is allowed.

APPEAL NO. 278 OF 2017

Issue notice to the Respondents returnable on 11.09.2017. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1. Dasti, in addition, is permitted.

We are informed that the time and date for bid submission is 4.00 p.m. today i.e., 08.09.2017. Therefore, without prejudice to the rights and contentions of the Respondents, let the bid of the Appellant be accepted in a sealed cover.

We have been informed by Mr. Amit Kapur, learned counsel for the Appellant that the bids will be opened on Monday i.e., on 11.09.2017. Let the bids be opened on 11.09.2017 at 4.00 p.m., subject to the outcome of the order that will be passed in this matter on 11.09.2017. We make it clear that we have not considered the merits of the matter and all the contentions of both the parties are kept open.

List the matter on <u>11.09.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson